

**THE WAREHOUSING CORPORATIONS (AMENDMENT)
ACT, 1989**

No. 37 OF 1989

[22nd October, 1989.]

An Act further to amend the Warehousing Corporations Act, 1962

BE it enacted by Parliament in the Fortieth Year of the Republic of India as follows:—

1. This Act may be called the Warehousing Corporations (Amendment) Act, 1989.

Short
title.

58 of 1962

2. In section 1 of the Warehousing Corporations Act, 1962 (herein-after referred to as the principal Act), in sub-section (2), the words "except the State of Jammu and Kashmir" shall be omitted.

Amend-
ment of
section 1.

3. In section 2 of the principal Act, in clause (dd), the following shall be added at the end, namely:—

Amend-
ment of
section 2.

"or a corresponding new bank specified in the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980."

40 of 1980

4. In Chapter I of the principal Act, after section 2, the following section shall be inserted, namely:—

Inser-
tion of
new
section
2A.

"2A. Any reference in this Act to any law which is not in force, or any functionary not in existence, in any State, shall, in relation to that State, be construed as a reference to the corresponding law in force, or the corresponding functionary in existence, in that State."

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